

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 715/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 400/220 kV 315 MVA ICT-I and ICT-II under Chamera II System and 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 80 MVAr Bus Reactor at Pooling Point under Chamera II System in Northern Region (NR)
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 400/220 kV 315 MVA ICT-I and ICT-II under Chamera II System and 400 kV S/C Chamera II Pooling Station Transmission Line, 400/220 kV GIS Pooling Station at Rajera with 80 MVAr Bus Reactor at Pooling Point under Chamera II System in NR;
  - b. The date of commercial operation of the transmission asset was 1.11.2011;
  - c. The actual cost claimed in this petition is same as admitted as on 1.4.2014 vide order dated 17.2.2016 in Petition No. 528/TT/2014. The claimed cost is within the apportioned approved cost and, therefore, there is no cost over-run in this case;
  - d. Calculation of Initial Spares has been submitted and no excess Initial Spares are claimed in this petition;



- e. Additional Capital Expenditure (ACE) is claimed in 2014-19 and 2019-24 tariff periods;
  - f. The information sought through Technical Validation letter was filed vide affidavit dated 9.2.2021 wherein contractor-wise details of ACE incurred during 2014-19 period against balance and retention payments for the work executed within the cut-off date has been submitted;
  - g. Grant 'in principle' approval under Regulation 14(3)(i) of the 2014 Tariff Regulations, as prayed in affidavit dated 8.7.2021, for booking of cost for private land in GIS Chamera-II Sub-station which is in possession of the Petitioner pending final acquisition due to Court case. The said land acquisition is being done through private negotiations and the amount agreed upon after negotiations will be paid to the land owners in 2019-24 tariff period and will be claimed as ACE at the time of truing-up of tariff of the 2019-24 tariff period based on actuals; and
  - h. No reply has been received from any of the Respondents.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

